

The 30th May 1960

No.LJL.59/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 26th May 1960)

ASSAM ACT No. XX OF 1960

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 1960

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 30th May 1960]

An

Act

to amend further the Assam Contingency Fund Act, 1950.

Preamble. Whereas it is expedient to amend further the Assam Contingency Fund Act, 1950, hereinafter called the Principal Act, in the manner hereinafter appearing; Assam Act IX of 1950.

It is hereby enacted in the Eleventh Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 1960.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

Deletion of Section 4 of Assam Act IX of 1950.

2. Section 4 of the Principal Act shall be deleted.

Substitution of Section 5 of Assam Act IX of 1950.

3. Section 5 of the Principal Act shall be renumbered as Section 4 and for the Section as so renumbered, the following shall be substituted, namely:—

“Power to make rules. 4. For the purpose of carrying out the object of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into and the withdrawals of moneys from, the Contingency Fund of the State of Assam.”

B. C. BARUA;
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